

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 211  
246/252/ND/2020**

**IN THE MATTER OF:**

**M/s. Via Interactive Technologies Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**ROC**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 25.09.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Appellant**

**For the Income Tax Department**

**:Ms. Kiran Rana, Adv.**

**:Mr. Shailendera Singh, Adv.**

**ORDER**

Heard the submissions made by the Learned Counsel for the Appellant. The Learned Counsel has submitted that her client is intended to withdraw the revival application. She is directed to move appropriate application in this regard to enable this Tribunal to consider the same on the next date of hearing. Matter is adjourned to 12.10.2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**